

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

(1)

ORDER SHEET

APPLICATION NO. 327 OF 1997

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
13.7.2000	<p>Mr.P.S.Bhati, Counsel for the applicant. Mr.Arun Bhansali, Counsel for the respondents No. 2 and 3. None is present for the respondent No.1.</p> <p>The learned counsel for the respondents No. 2 and 3 at the initial stage raised an objection that the petition is not maintainable in this Tribunal, as the school is run by a registered society and not by the Atomic Energy Department. In support of his contention, he has submitted for our perusal, Memorandum of Association of the Society along with the Rules and Regulations, which is registered as a Society under the Registration of Societies Act in Bombay bearing registration No. 23/69.</p> <p>The learned counsel for the applicant could not controvert this position.</p> <p>In view of the submission made by the learned counsel for the respondents No. 2 and 3 and in view of the fact that the Atomic Energy Education Society is a registered society, which has not yet been brought, within for purposes of such disputes, under the jurisdiction of this Tribunal, therefore, in this matter, we do not have any jurisdiction to interfere. This is a case of inherent lack of inherent jurisdiction, therefore, the petition should be returned along with enclosures to the learned counsel for the applicant as per rules for being presented before the Court of competent jurisdiction.</p> <p><i>(Signature)</i> (GOPAL SINGH) Adm.Member</p> <p><i>(Signature)</i> (A.K.MISRA) Judl.Member</p> <p>Part II and III destroyed in my presence on 13.7.07 under the supervision of section officer J. as per order date 13.7.07 Section officer (Record)</p> <p>13.7.2000 Recd. today 21/7/2000</p> <p>Copy of order dated 13.7.2000 original application original annex 1 & 2 (and its Annex 1 & 2 (and exhibit) sent to the petitioner under the Petition No. No. 327 of 1997 d. 21/7/2000</p> <p>Part II and III destroyed in my presence on 13.7.07 under the supervision of section officer J. as per order date 13.7.07 Section officer (Record)</p> <p>13.7.2000 Recd. today 21/7/2000</p>